

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 17th August, 2013.

No. 179 A: The Judicial officers named in Column no. 02 are transferred and posted as Judicial Magistrate with immediate effect at the place mentioned against their names given in Column no. 03 vice the officer mentioned in the Column No. 04 of the table below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the court have been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial officers named in Column no. 02 at their respective places of new posting, shown in Column no. 03 of the table :-

Sl. No.	Name of the officer with designation and present place of posting	New place of posting	Chain of transfer/Remark
01.	02.	03.	4
01	Sri Fahim Kirmani, J.M., Bermo at Tenughat	Koderma	-----
02	Sri Manoj Kumar Ram, J.M., Deoghar	Madhupur (Deoghar)	Vice Sri Dhruva Chandra Mishra
03	Sri Anand Mani Tripathi, J.M., Dhanbad	Sahebganj	Vice Sri Sanjay Kumar Upadhyaya
04	Sri Dilip Rajeshwar Tirkey, J.M., Ranchi	Khunti (Ranchi)	Vice Sri Satyapal
05	Sri Bishwanath Bhagat, J.M., Jamshedpur	Ghatshila	-----

Further, the concerned Principal District and Sessions Judges including Principal Judicial Commissioner are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,
Sd/- A.V. Singh
Registrar General

Memo No. _____ /Apptt dated Ranchi the _____ August, 2013

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the same in the next issue of Jharkhand Gazette.

Sd/- A.V. Singh
Registrar General

Memo No. 8589-90 /Apptt dated Ranchi the 17th August, 2013

Copy forwarded to the Central Project Co-ordinator, e-courts Project and I/c NIC Cell, High Court of Jharkhand, Ranchi with a request to post the same on the official website of the High Court of Jharkhand.


Registrar General

HIGH COURT OF JHARKHAND
NOTIFICATION
THE 17th August, 2013.

No. 180 A: The following Judicial Magistrates are hereby designated as Additional Civil Judge (Junior Division) to try Civil cases of the judgeship/places mentioned against their respective names, given in Column no. 03 of the table below, of the judgeship/station/munsifi mentioned against their name, till further order, in addition to other powers earlier vested upon them:-

Sl. No.	Name of the officer with designation and present place of posting	Name of Judgeship/place
01.	02.	03.
01	Sri Fahim Kirmani, J. M., Bermo at Tenughat under Order of Transfer to Koderma as J.M.	Koderma
02	Sri Anand Mani Tripathi, J.M., Dhanbad under Order of Transfer to Sahibganj as J.M.	Sahibganj
03	Sri Dilip Rajeshwar Tirkey, J.M., Ranchi under Order of Transfer to Khunti (Ranchi) as J.M.	Khunti (Ranchi)
04	Sri Bishwanath Bhagat, J.M., Jamshedpur under Order of Transfer to Ghatshila as J.M.	Ghatshila

The concerned Principal District and Sessions Judges including Principal Judicial Commissioner, Ranchi are hereby directed to ensure the transfer of Civil Cases to these courts as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

By order of the Court,
Sd/- A.V.Singh
Registrar General

Memo No. _____/Apptt. Dated Ranchi, the _____ August, 2013

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Sd/- A.V.Singh
Registrar General

Memo No. 8602-03 /Apptt. Dated Ranchi, the 17th August, 2013

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Registrar General